

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 276 of 2020

In the matter of:

Sanjay Lamba

....Appellant

Vs.

Corporate Bank & Anr.

....Respondents

Present:

Appellant: Mr. Abhijeet Sinha and Mr. Syed Abdul and Ms. Raka Chatterjee, Advocates

**Respondents: Ms. Somya Shree, Advocate.
Mr. Bild Aali for Respondent No. 2 (IRP)**

ORDER

04.03.2020: It is represented on behalf of the 1st Respondent of Bank that the revival of OTS was not acceded to by the Bank. At this juncture, the Learned Counsel for the Appellant seeks one week time to settle the matter as a last opportunity. Accordingly this Tribunal grants one week time from today so as to settle the matter.

In the meanwhile, the Learned Counsel for the Appellant is directed to serve the copy of the paper book and other relevant papers to the Learned Counsel for the 1st Respondent for the Bank during the course of the day.

List the matter 'for Orders' on **16th March, 2020**

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn